

the period 1st April, 1968 to 31st March, 1969.

(ii) Memorandum explaining the reasons for non-acceptance by Government of the Commissions advice in the cases referred to in para 33 of the above Report.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT—2452/69.]

12.55 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

MINUTES OF TWELFTH SITTING

SHRI BEDABRATA BARUA (Kaliabor): I beg to lay on the Table the Minutes of the Twelfth Sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

Re. SITUATION IN KERALA— *contd.*

SHRI A. SREEDHARAN: On a point of order. I have not completed my submission... (Interruptions)

SHRI EBRAHIM SULAIMAN SATI (Kozhikode): Here is a point of order by the hon. Member Shri A. Sreedharan. Kindly hear him.....

SHRI A. SREEDHARAN: On a point of order... (Interruptions)

MR. SPEAKER: The hon. Member may kindly sit down.

Do hon. Members really think that everything in this House is to be achieved by shouting? If that is the only way of achieving one's points rather than by arguing everything, if shouting is the only way of achieving one's points, then I think the best shouter will be the best parliamentarian. It is for me and the public to judge who the best parliamentarian is; is it one who can argue and speak well or one who can shout well? We shall have two kinds of parliamentarians now, and I think both groups are very strong. Let not hon. Members do like that: It is not for me to be a lion-tamer. I am the chairman here. I do not want to be a lion-tamer..... Hon. Members are all big lawyers. But I find that all the time

they are roaring so much and disturbing the House.

SHRI A. SREEDHARAN: You had called me to raise my point of order. Let me make my point of order.....

MR. SPEAKER: I did not allow him. I had gone on to the next item. I am not going to allow him.....

SHRI A. SREEDHARAN: I am on a point of order.

MR. SPEAKER: I have already moved on going to the next item.

SHRI A. SREEDHARAN: I am on a point of order.

You must hear me. My point of order should be heard.

MR. SPEAKER: Point of order on what? I have moved on to item No. 8.

SHRI A. SREEDHARAN: I am on a point of order on the earlier item. You have got to hear me.

MR. SPEAKER: Will the hon. Member please sit down?

SHRI A. SREEDHARAN: No, I would not sit down unless my point of order is heard....

MR. SPEAKER: I would request him to sit down.....

SHRI A. SREEDHARAN: I shall not sit down unless my point of order is heard.

SHRI HEM BARUA (Mangaldai): He is on a point of order and you may kindly hear him.

MR. SPEAKER: Point of order on what?

SHRI A. SREEDHARAN: Should I not be allowed just because a few Members can shout me down? Is that proper parliamentary procedure?.....

MR. SPEAKER: On what is his point of order?

SHRI A. SREEDHARAN: A point of order on your reconsideration of the calling attention-notice.....

SHRI RANGA (Srikakulam): We do not want you to reconsider.

SHRI A. SREEDHARAN: The CRP is deployed by the State Government and it is within the right of the State Government to deploy it or not, and the Central Government are not concerned with that. Nobody can be allowed to say that he will violate the Constitution of India or sabotage the Constitution of India.....

MR. SPEAKER: I have heard his point of order. Now, will he please sit down?

SHRI A. SREEDHARAN: My contention is that it is entirely a State subject, and there is no point in reconsidering the calling-attention-notice.

SHRI NAMBIAR (Tiruchirappali): This is a point of order on item No. 8 and not on the earlier subject.....

SHRI A. SREEDHARAN: It is a point of order on the reign of terror and lawlessness let loose in Kerala. It is a point of order on their stupidity.....(Interruptions)

MR. SPEAKER: I have got every right to sit in my Chamber and to consider and reconsider the proposals.

13 hrs.

MR. SPEAKER: Shri Lkhan Lal Kapur will please sit down. (Interruptions)

SHRI HEM BARUA: The procedure of the House is that the authority of the Chair should prevail. When the Chair permits and hon. member to put a question or raise a point of order, it is for the other members to listen, not to interrupt him. If he is to be interrupted, it is the Chair that can do so, not any other member. (Interruptions).

श्री राम सेबक यादव (बाराबंकी): अध्यक्ष महोदय, मदन की कार्यवाही को थोड़ी देर के लिए स्थगित कर दें... (इयबधान)...

श्री मोलहू प्रसाद (बांसावाँ): अध्यक्ष महोदय, शान्ति व्यवस्था मदन में स्थापित करने के लिए इस सदन को स्थगित कर दें।... (इयबधान).....

MR. SPEAKER: I made an observation that one side of the picture was brought to my notice by an hon. member and my impression was that the CRP has got this much of jurisdiction. The other version was

brought to notice by Shri Ramamurti. He said that I should reconsider it. I will anyway examine it. I have to examine all the viewpoints.

SHRI A. SREEDHARAN: You have rejected it once. What is the basis for your reconsideration? In Kerala there is a very explosive situation. The Marxists are creating trouble. They attacked a police station in my constituency.

MR. SPEAKER: There is no regular motion here.

SHRI A. SREEDHARAN: In my humble submission, once you have rejected it, there is no case for reconsideration just because the Communists (Marxist) put pressure (Interruptions).

SHRI ATAL BIHARI VAJPAYEE: May I suggest that before you reconsider it, you also hear the views of Shri Sreedharan?

MR. SPEAKER: I will.

SHRI UMANATH (Pudukkottai): You have called us to your Chamber. Let him also come to the Chamber.

MR. SPEAKER: Any member is welcome to place his viewpoint in my Chamber. I want to examine these two points, one made by one member and the other made by a member who got up abruptly here. I have got every right to examine it. I shall examine, not reconsider; I will examine it. That is all. He may come; you may come. After all, this is a very ticklish matter. I do not want that anything should come one-sided.

AN HON. MEMBER: We agree.

श्री जनेश्वर मिश्र (पूनापुर): अध्यक्ष महोदय, मेरा दूसरा व्यवस्था का प्रश्न है, मुन लीजिए आप। कार्य सूची के बारे में है, आप मुन लीजिए... (इयबधान).... अध्यक्ष महोदय, आप मजबूर कर रहे हैं.....

MR. SPEAKER: No, no. I have given my ruling (Interruptions).

श्री क० ना० तिबारी (बेतिया): अध्यक्ष महोदय, मदन थोड़ी देर के लिए स्थगित कर दें।

MR. SPEAKER : I am very sorry. There is so much excitement over this. I adjourn the House for half an hour.

13.04 hrs.

The Lok Sabha adjourned till thirty-five minutes past thirteen of the clock.

The Lok Sabha re-assembled at thirty-eight minutes past thirteen of the clock.

[MR. DUPTY SPEAKER in the chair.]

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. DEPUTY-SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Twelfth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each:—

- (1) Shri J. Rameshwar Rao 17th November to 5th December, 1969 (Ninth Session)
- (2) Shri Brijraj Singh Kotah 17th November to 10th December, 1969 (Ninth Session)
- (3) Shri K. Hanumanthaiya 17th November to 17th December, 1969 (Ninth Session)
- (4) H. H. Maharaja Brijendra Singh of Bharatpur 4th to 24th December, 1969 (Ninth Session)

I take it that the House agrees with the recommendations of the Committee.

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: The Members will be informed accordingly.

13.40 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

FIFTY-THIRD REPORT

SHRI M. B. RANA (Brsach): I beg to present the Fifty-third Report of the Committee on Public Undertakings on action taken by Government on the recom-

mendations Contained in their Fifth Report or contract entered into by State Trading Corporation of India Ltd., with M/s. Oval Industries, Inc., New York, for import of Sulphur.

SHRI BISHWANATH ROY (Deoria) : Sir, before you take up the next item, I want to just inform you that more than 40 minutes were taken by the other side while we here were not allowed even to put one or two questions on important points concerning the nation.

MR. DEPUTY-SPEAKER: On what?

SHRI BISHWANATH ROY: The question is about the news published in *National Herald* dated 20th December, 1969 the RSS plot to kill the P.M.—

MR. DEPUTY-SPEAKER: We are in the midst of another item. I request you to wait until that is over. Kindly cooperate in running the sittings of the House.

SHRI BISHWANATH ROY: Just one or two minutes only.

MR. DEPUTY-SPEAKER: That is not relevant to this. I will allow you when the time comes, but not now.

13.42 hrs.

STATEMENT RE. CEMENT DECONTROL

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): As the Hon'ble Members of this House are aware, I made a statement in this House on the 14th April 1969 regarding the decision of the Government to discontinue the existing arrangements and remove all controls over price and distribution of cement with effect from 1-1-1970, for the reasons explained therein. Since then numerous representations have been received by the Government from a large number of producers, Members of Parliament, State Governments and Chambers of Commerce urging the Government to reconsider its decision and continue the existing arrangements for the sale of cement at a uniform f.o.r. destination price and freight equalisation arrangements. The